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## ANDHRA PRADESH DISTRICTS (FORMATION) ACT, 1974 7 of 1974

[19th March, 1985]

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# ANDHRA PRADESH DISTRICTS (FORMATION) ACT, 1974 7 of 1974

[19th March, 1985]

An Act to provide for the formation of districts in the State of Andhra Pradesh and for alteration of areas or boundaries of the districts in the interests of better administration and development of the areas comprised therein and for matters connected therewith. Be it enacted by the Legislature of the State of Andhra Pradesh in the Twentyfifth Year of the Republic of India as follows:

#### 1. Short title, extent and commencement :-

- (1) This Act may be called the Andhra Pradesh Districts (Formation) Act, 1974.
- (2) It extends to the whole of the State of Andhra Pradesh.
- (3) It shall come into force on such date as the State Government may, by notification in the Andhra Pradesh Gazette, appoint.

#### 2. Definitions :-

In this Act, unless the context otherwise requires,- \*

[(a) "Commissioner of Land Revenue" means the Commissioner of Land Revenue for Andhra Pradesh];

- (b) "Government" means the State Government;
- (c) "notification" means a notification published in the Andhra Pradesh Gazette and the expressions notify or notified shall be construed accordingly;
- (d) "Prescribed" means prescribed by rules made under this Act;
- (e) "revenue division, \*[Mandal] and village" means respectively any area which is notified as a revenue division, \*[mandal] or village under this Act.

# 3. Division of State into districts, formation of new districts and alteration of areas, boundaries or names of existing districts:

- (1) The Government may, by notification, from time to time, for the purposes of revenue administration, divide the State into such districts with such limits as may be specified therein; and each district shall consist of such revenue divisions \*[and each revenue division shall consist of such mandals and each mandal shall consist of such villages] as the Government may, by notification from time to time, specify in this behalf.
- (3) The areas, boundaries and names, of the districts, revenue divisions, taluks, firkas and villages in the State existing at the commencement of this Act shall be deemed to have been notified under subsection (1) and shall continue until they are altered by the Government or the \*[Commissioner of Land Revenue], as the case may be.
- (4) The \*[Commissioner of Land Revenue] may, in the interests of better administration and development of the areas and subject to such rules as may be prescribed, by notification, group or amalgamate any two or more revenue villages or portions thereof so as to form a single new revenue village or divide any revenue village into two or more revenue villages, or increase or diminish the area of any revenue village, or alter the boundaries or name of any revenue village.
- (5) Before issuing any notification under this section, the Government or the \*[Commissioner of Land Revenue], as the case may be, shall publish in such manner as may be prescribed, the proposals inviting objections or suggestions thereon from the persons residing within the district, revenue division, taluk, firka or

village who are likely to be affected thereby within such period as may be specified therein, and shall take into consideration the objections or suggestions, if any, received.

(6) Any notification under this section may contain such supplemental, incidental and consquential provisions (including provisions as to adaptation and construction of laws) as the Government or the \*[Commissioner of and Revenue] as the case may be, may deem necessary.

### <u>4.</u> Power to make rules and the laying of notifications before the State Legislature :-

- (1) The Government may, by notification, make rules for carrying out all or any of the purposes of this Act.
- (2) Every notification made under this section shall, immediately after it is made, be laid before each House of the State Legislature if it is in session and if it is not in session, in the session immediately following, for a total period of fourteen days, which may be comprised in one session or in two successive sessions, and if, before the expiration of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the notification or in the annulment of the notification, the notification shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled, as the case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification.

#### 5. Repeal Act 1 of 1865, Act VIII of 1317 F:-

The Andhra Pradesh (Andhra Area) District Limits Act, 1865 and Section 5 of the Andhra Pradesh (Telangana Area) Land Revenue Act, 1317F. are hereby repealed.